Procedure for dealing with appeals

4073. SHRI GOVINDRAM MIRI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware of the Supreme Court judgement given in R. P. Bhatt Vs. Union of India (AIR 1986 SC 1040);

(b) if so, whether Government have issued any instruction/advice etc. to the ministries/ departments/instrumentalities to adhere to the observations/interpretation of the procedure of dealing with the Appeals/Reviews etc. prepared by petitioner-employees under relevant CCS (CCA) Rules; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN):

(a) Yes, Sir.

(b) and (c) No, Sir. The Rule position in the matter is quite clear. The existing instructions already envisage that selfcontained, speaking and reasoned order should be passed by the authorities exercising disciplinary powers.

Retrospective effect to DPCs

4074. SHRI JALALUDIN ANSARI: wil the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Department of Personnel had agreed in 1989 to give DPCs retrospective effect in case it is delayed due to court cases; and

(b) if so, what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTRY OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN): (a) and (b) No, Sir. Normally, all promotions including those delayed due to court cases take effect only from a prospective date as per instructions issued by the Department of Personnel and Training.

अनुसूचित जातियों/जनजातियों के व्यक्तियों की भर्ती तथा पदोन्नति की नीति

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4075. श्री चुन्नी लाल चौधरी: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या अनुसूचित जातियों तथा अनुसूचित जनजातियों के व्यक्तियों की आरक्षित कोटे के तहत भर्ती तथा पदोग्नति की नीति पर विशेष ध्यान दिया जाता है, और

(ख) क्या इन वर्गों का यंग "क" और वर्ग "ख" में कोटा पूरा है और यदि नहीं, तो इस संबंध में सरकार क्या कार्रवाई कर रही है?

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा वित्त मंत्रालय में राज्य मंत्री श्री आर. वनार्दनम): (क) जी, हां।

(ख) केन्द्रीय सरकार के पदों/सेवाओं में अनुसूचित जातियों और अनुसूचित जनजातियों का प्रतिनिधित्व पिछले कई वर्षों से निरंतर बढ़ता आ रहा है। तथापि, समह "क" और समह "ख" में उनका प्रतिनिधित्व, संबंधित श्रेणियों के संबंध में निर्धारित प्रतिशतता तक नहीं पहुंता है, इन श्रेणियों के व्यक्तियो को आरक्षण का पुरा लाभ लेने में समर्थन बनाने के प्रयीजन से उन्हें विभिन्न प्रकार की ढील / रियातें दी जाती रही है। अतः सीधी भर्ती से भरे जाने वाले पदों के मामलों में आयु-सीमा में ढील दिए जाने परीक्षाओं में बैठने के अपेक्षाकृत अधिक अवसर दिए जाने, शूल्क में रियायत दिये जाने, उपयुक्ता के मानकों में ढिल तथा अनारक्षण पर प्रतिबंध लगाए जाने आदि का प्रावधान किया गया है। गदोन्नति के संबंध में निर्धारित आयू-सीमा में ढील/रियायत दिए जाने, पदोन्नति हेतु विस्तरित विचारण-क्षेत्र रके जाने आदि के बारे में भी अनूदेश विद्यामान है।

Relaxation in qualifying marks in Written Test and Viva-Voce

4076. SHRI BANGARU LAXMAN: SHRI GANDHI AZAD:

Will the PRIME MINISTER be pleased to state:

(a) whether *vide* Office Memorandum number 36012/23/96 Estt. (Res), dated the 22nd July, 1997 the relaxation in qualifying marks in written test and viva-voce has been withdrawn with immediate effect;

(b) whether all the posts of Group A, B, C

and D which were reserved for SCs/STs after 27th 5uly, 1997 have been filled up by the candidates of these communities;

(c) the number of posts of Group A,B,C and D which could not be filled up due to the fact that reserved category, candidates of SCs/STs failed to achieve the prescribed qualifying marks; and

(d) the number of posts in Group A, B, C and D reserved for SCs/STs remaining unfilled have been permanently/temporarily dereserved and filled up by general candidates?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. JANARTHANAN):

(a) In implementation of the Supreme Court

Judgement in the S. Vinod Kumar's case, instructions were issued vide the said O.M. withdrawing relaxation in qualifying marks and

standards of evaluation in favour of SCs and STs in matters of reservation in promotion.

(b) to (d) The reservation policy is implementated by the Ministries/Departments councemed. As such, the information is not centrally maintained.

Shortage of Petro-Products due to cyclone in Gujarat

4077. SHRI SANJAY NIRUPAM: SHRI RAM GOPAL YADAV: SHRI JANARDHANA POOJARY: SHRIMATI JAYAPRADA NAHATA:

Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether as a result of devastating cyclone in Gujarat recently there is shortage of petrol, cooking gas, diesel and kerosene in Northern areas of the country;

(b) whether import of oil and LPG has been affected as a result of damage to Kandla Port;

(c) if so, what steps have been taken to ensure adequate supplies of above items in the area:

(d) the extent to which the pumping of crude oil from Kandla to various refineries across the country has been affected; and

(e) by when normal supply from Kandla is likely to start?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND GAS NATURAL (SHRI SANTOSH KUMAR GANGWAR): (a) All POL related operations including LPG were suspended at Kandla with effect from 9.6,1998 following a severe cyclonic storm. This affected the product availability in the Northern Region to some extent. But no shortage to meet the demand in all parts of the country was allowed to occur

Bv undertaking movement from alternative sources and utilizing the inventories, full demand of all petroleum products was met throughout the country, including the Northern Region, whose product demand is met partially through imports from Kandla.

(b) The LPG import receipts/despatches have been disrupted since 9.6.1998 owing to the cyclone.

(c) The following actions have been planned

and taken to ensure adequate supplies of petroleum products:----

(i) Maximization of indigenous production.

(ii) Road/rail movement of POL products maximized to the Northern Region from alternate sources.

(iii) A Task Force has been constituted by the Ministry of Petroleum & Natural Gas for reviewing the situation periodically.

(iv) The situation is being closely monitored for ensuring expeditious restoration of port facilities at Kandla. Most of the POL handling facilities at Kandla have already been retored, except LPG. The major distribution channel from Kandla-Bhatinda Kandla. namely, Pipeline, has become fully operational and rail and road despatch has also commenced ex-Kandla.

(v) Augmentation of LPG imports at Mangalore.

(vi) Augmentation of imports of POL products through other ports.

(vii) Pegging per capita LPG consumption at last year's average.

(viii) The Railways have been requested to accord white hot priority for movement